

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-421(PB)/2017

IN THE MATTER OF:

M/s. Amar Tours & Transport
Vs.

.... Applicant/petitioner

M/s. GP Airlines (India) Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Saurabh Upadhyay, Adv.

For the Respondent : Dr. U.K. Chaudhary, Senior Advocate
Ms. Manisha Chaudhary, Mr. Karan
Malhotra, Mr. Himanshu Vij, Mr. Abdhesh
Chaudhari, Mr. Meenesh Debey, Advocates

ORDER

The parties are inclined to settle the matter by mutual negotiations and have sought a week's time to do the same. It is expected that the parties would meet during this period in order to avoid any legal process.

List the matter on 15th December, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)